

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH

CCPA NO.: 86 OF 2006  
[Arising out of OA 447 of 2005]

dt. 26.3.2007

C O R A M

HON'BLE MS. SADHNA SRIVASTAVA, MEMBER [JUDL.]  
HON'BLE MR. S.N.P.N.SINHA, MEMBER [ADMN.]

.....  
Janmejai Singh,  
S/o Shri Gorakh Nath Singh.

Vs.

Shri Pankaj Jain, the Divisional  
Railway Manager, E.C.Railway, Danapur.

Counsel for the applicant. :- Shri S.K.Dixit.

Counsel for the respondents. :- Shri M.N.Parbat, ASC.

O R D E R [ORAL]

Sadhna Srivastava, M[J] :- This contempt petition is against non compliance of the order dated 22.07.2005, recorded in OA 447 of 2005, whereby this Tribunal had directed the respondent no.2, the Divisional Railway Manager, E.C.Railway, Danapur, to decide the representation of the applicant within three months from the date of receipt of the order.

Show cause has been filed on behalf of respondent no.1 annexing a copy of the order dated 06.09.2005 [Annexure-A].

After going through the show cause reply we are satisfied that the order passed by this Tribunal in the aforesaid OA has been complied with by the respondents. No case for contempt is made out. This contempt petition is dismissed. Notice issued to the respondent stands discharged.

  
[S.N.P.N.Sinha]/M[A]  
skj.

  
[S.Srivastava]/M[J]